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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No.230 of 1991.

Date of decision : September 3, 1991.

Rajayya Bosi ... Applicant.

Versus

Union of India and others ... Respondents.

For the applicant ... M/s. P. V. Ramdas,
B. K. Panda,
D. N. Mohapatra, Advocates.

For the respondents ... Mr. A. K. Misra,
Sr. Standing Counsel (CAT)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? NO
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes.

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JUDGMENT

K. P. ACHARYA, NICE-CHAIRMAN, In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays for a direction to be issued to the respondents for fixation of pay and for payment of arrear increments to which the applicant is entitled to with effect from 1.1.1980 till the date of his superannuation i.e. 31.5.1988 with consequential increase in his pensionary benefits with effect from 1.6.1988.

2. Shortly stated, the case of the applicant is that he retired on superannuation with effect from 31.5.1988 as an Inspector of Post Offices, Koraput Division. The grievance of the applicant is that though the applicant has retired as long back as - in the year 1988 but his increment due to him from 1.1.1980 till the date of his superannuation has not been paid and consequently his retirement benefits are being affected. Therefore, this application has been filed with the

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aforesaid prayer.

3. Originally this matter came up for admission on 8.8.1991 and I thought it just and proper not to keep this matter pending for a long time and it could be disposed of early by noticing the Chief Post Master General, to have his say in the matter. In such circumstances the case has come up again for admission and hearing today.

4. I have heard Mr.P.V.Ramdas, learned counsel for the applicant and Mr.Aswini Kumar Misra, learned Senior Standing Counsel (CAT) for the respondents at some length. Mr.Misra, learned Senior Standing Counsel very fairly submitted that if the applicant is entitled to any increment and financial benefits accruing therefrom including retirement benefits, certainly the amount is to be paid to him. Further it was submitted by Mr.Misra that the delay in disposal of this matter was due to the fact that the Service Book of the applicant could not be traceable and after notice was issued by this Bench the service book of the applicant has been located and that the Chief Post Master General has directed the concerned authorities at Koraput to finalise the prayer of the applicant i.e. to grant him increment with effect from the date stated above and to pass necessary orders according to law and so also to intimate the concerned authorities regarding the consequential increase in the pensionary benefits. I am extremely happy that the Chief Post Master General has ^{promptly} ~~rightly~~ given his response by giving necessary direction to the Superintendent of Post Offices, I am sure the Superintendent of Post Offices would carry out the direction of the Chief Post Master General and dispose of the

matter according to law by December 31, 1991.

In case, the applicant still feels aggrieved, liberty is given to him to approach this Tribunal.

5. The case is accordingly disposed of leaving the parties to bear their own costs.

Handwritten
3/9/91.

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VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
September 3, 1991/Sarangi

